

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 311
IA-538/2022
In
IB-59(ND)/2021

IN THE MATTER OF:

IndiaBulls Housing Finance Ltd
Vs.
Mohit Singh

... Petitioner/Applicant

... Respondent

Order under Section 95 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 05.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Sumesh Dhawan Sr. Adv., Ms. Vishnityi, Mr. Raghav
Dembala Advs.
For the P. G. : Mr. Abhishek Anand, Mr. Sikhar TiwariAdvs.

ORDER

IA-538/2022

We have heard the submissions made by Mr. Sumesh Dhawan,
Ld. Counsel appearing for Financial Creditor.

List the matter for further arguments **on 07.06.2024** on behalf
of Personal Guarantor and Resolution Professional.

The matter heard in part.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)